

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 32**  
**(IB)-145(PB)/2022**

**IN THE MATTER OF:**

Bank of Baroda

.... Petitioner

Vs

Ajay Bhadauria

.... Respondent

**Order under Section 95(1) of (IBC)**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Advocate Vinod Chaurasia  
For the Respondent : Mr. Bhupender Singh, Proxy Counsel  
For the RP : Sajjan Kumar Dokania, Resolution  
Professional

**ORDER**

**IA-3032/2022**

Mr. Bhupender Singh, Ld. Proxy Counsel appeared on behalf of the main counsel for the Personal Guarantor and states that reply has already been filed. However, the same is pending under defect and re-filing of the reply is not allowed.

He seeks and is granted time to proceed according to provisions of the code. Since the main counsel is unwell, therefore, at the request of the proxy counsel, list the matter on **30.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

03.07.2024  
Lalit